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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

~~IA 19/2017 with~~ TP No. 123/397-398/NCLT/AHM/2016 (New)
CP No. 26/397-398/CLB/MB/2016 (Old)

Coram:



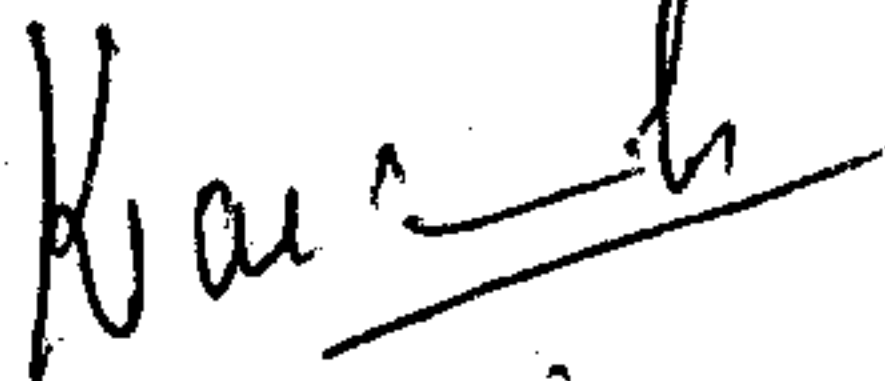
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2017**

Name of the Company: Kanakbhai Ratilal Patel
V/s.
Balajikrupa Estates Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Vaibhavi . K. Parikh.	Advocate	R-1-3	
2.	PAVAN S. GODIAWALA	ADVOCATE	PETITIONER	
3	Kunal P Vaishnav	"	Resp No. 4	

ORDER

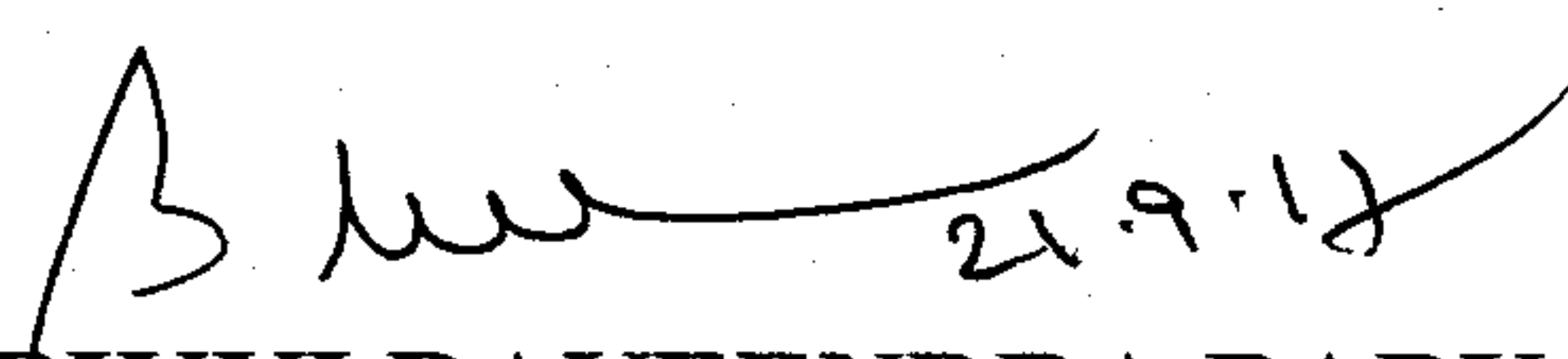
Learned Advocate Mr. Pavan Godiawala present for Original Petitioner. Learned Advocate Ms. Vaibhavi Parikh present for Original Respondents Nos.1 to 3. Learned Advocate Mr. Kunal Vaishnav present for Original Respondent No.4.

IA 19/2017 is allowed.

Petitioners shall carry out amendment and file fair copy of the petition within two weeks.

Respondents shall file additional reply, if any within one week thereafter serving copy in advance to the Petitioner and thereafter within one week rejoinder if any.

List the matter on 13.11.2017 for final hearing.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 21st day of September, 2017.